

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO. _____ OF 2025

[(Diary No. 37957 of 2025)]

IN

CIVIL APPEAL NO. 9313 OF 2014

INTERNATIONAL SOCIETY FOR KRISHNA
CONSCIOUSNESS, MUMBAI

... PETITIONER

VERSUS

INTERNATIONAL SOCIETY FOR KRISHNA
CONSCIOUSNESS, BANGALORE & ORS.

... RESPONDENTS

WITH

REVIEW PETITION (CIVIL) NOS.1892-1893 OF 2025

IN

CIVIL APPEAL NOS. 9309-9310 OF 2014

REVIEW PETITION (CIVIL) NO.1831 OF 2025

IN

CIVIL APPEAL NO. 9313 OF 2014

REVIEW PETITION (CIVIL) NOS.1905-1906 OF 2025

IN

CIVIL APPEAL NOS. 9307-9308 OF 2014

REVIEW PETITION (CIVIL) NOS.1884-1885 OF 2025

IN

CIVIL APPEAL NOS. 3821-3822 OF 2023

REVIEW PETITION (CIVIL) NOS.1896 OF 2025

IN

CIVIL APPEAL NO. 9316 OF 2014

REVIEW PETITION (CIVIL) NOS.1902-1903 OF 2025

IN

CIVIL APPEAL NOS. 3821-3822 OF 2023

REVIEW PETITION (CIVIL) NO. _____ OF 2025
[(Diary No. 38212 of 2025)]
IN
CIVIL APPEAL NOS. 9305-9306 OF 2014

AND

REVIEW PETITION (CIVIL) NO. _____ OF 2025
[(Diary No. 38223 of 2025)]
IN
CIVIL APPEAL NOS. 9311-9312 OF 2014

O R D E R

1. Delay condoned.
2. Applications for listing the Review Petitions in open Court are allowed.
3. Notice be issued to the parties.

....., J.
[J.K. MAHESHWARI]

New Delhi;
October 28, 2025.

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

**REVIEW PETITION (C) NO. _____ OF 2025
[DIARY NO.37957 OF 2025]
IN
CIVIL APPEAL NO.9313 OF 2014**

**INTERNATIONAL SOCIETY FOR
KRISHNA CONSCIOUSNESS, MUMBAI ... PETITIONER(S)**

VERSUS

**INTERNATIONAL SOCIETY FOR
KRISHNA CONSCIOUSNESS,
BANGALORE AND OTHERS ...RESPONDENT(S)**

WITH

**REVIEW PETITION (C) NOS.1892-1893 OF 2025
IN
CIVIL APPEAL NOS.9309-9310 OF 2014**

**REVIEW PETITION (C) NO.1831 OF 2025
IN
CIVIL APPEAL NO.9313 OF 2014**

**REVIEW PETITION (C) NOS.1905-1906 OF 2025
IN
CIVIL APPEAL NOS.9307-9308 OF 2014**

**REVIEW PETITION (C) NOS.1884-1885 OF 2025
IN
CIVIL APPEAL NOS.3821-3822 OF 2023**

**REVIEW PETITION (C) NO.1896 OF 2025
IN
CIVIL APPEAL NO.9316 OF 2014**

**REVIEW PETITION (C) NOS.1902-1903 OF 2025
IN
CIVIL APPEAL NOS.3821-3822 OF 2023**

REVIEW PETITION (C) NOS. _____ OF 2025
[DIARY NO.38212 OF 2025]

IN

CIVIL APPEAL NOS.9305-3906 OF 2014

AND

REVIEW PETITION (C) NOS. _____ OF 2025
[DIARY NO.38223 OF 2025]

IN

CIVIL APPEAL NOS.9311-9312 OF 2014

O R D E R

1. Delay condoned.
2. Applications for oral hearing are rejected.
3. After having carefully gone through the Review Petitions, the Judgment under review and the material annexed therewith, I am satisfied that there is no error apparent on the face of record or any merit in the Review Petitions, warranting reconsideration of the judgment impugned. The Review Petitions are, accordingly, dismissed.
4. Applications for filing fresh documents are declined.
5. Pending application(s), if any, shall stand disposed of.

.....J.
[AUGUSTINE GEORGE MASIH]

NEW DELHI;
OCTOBER 28, 2025.

ITEM NO.1001

SECTION XII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL) Diary No(s). 37957/2025

[Arising out of impugned final judgment and order dated 16-05-2025 in C.A. No. No. 9313/2014 passed by the Supreme Court of India]

**INTERNATIONAL SOCIETY FOR
 KRISHNA CONSCIOUSNESS, MUMBAI**

Petitioner(s)

VERSUS

**INTERNATIONAL SOCIETY FOR KRISHNA CONSCIOUSNESS,
 BANGALORE & ORS.**

Respondent(s)

(IA No. 189762/2025 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT IA No. 189757/2025 - APPLICATION FOR PERMISSION IA No. 189760/2025 - CONDONATION OF DELAY IN FILING REVIEW PETITION IA No. 192206/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES IA No. 192222/2025 - STAY APPLICATION)

WITH

**R.P.(C) No. 1892-1893/2025 in C.A. No. 9309-9310/2014 (XII-B)
 (FOR APPLICATION FOR PERMISSION ON IA 191104/2025 FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 191109/2025 IA No.191109/2025 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT IA No. 191104/2025 - APPLICATION FOR PERMISSION)**

**R.P.(C) No. 1831/2025 in C.A. No. 9313/2014 (XII-B)
 (FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 192715/2025 IA No. 192715/2025 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT)**

**R.P.(C) No. 1905-1906/2025 in C.A. No. 9307-9308/2014 (XII-B)
 (FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 162945/2025 FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 192062/2025)**

**R.P.(C) No. 1884-1885/2025 in C.A. No. 3821-3822/2023 (XII-B)
 (FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 202369/2025)**

**R.P.(C) No. 1896/2025 in C.A. No. 9316/2014 (XII-B)
 (FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 191913/2025)**

**R.P.(C) No. 1902-1903/2025 in C.A. No. 3821-3822/2023 (XII-B)
 (FOR ORAL HEARING ON IA 201253/2025)**

Diary No(s). 38212/2025 (XII-B)
(IA No. 192055/2025 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT.

Diary No(s). 38223/2025 (XII-B)
(IA No. 191937/2025 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT IA No. 191936/2025 - CONDONATION OF DELAY IN FILING REVIEW PETITION)

Date : 28-10-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

By Circulation

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. In view of the divergent views expressed by the Hon'ble Judges, the review petitions be placed before Hon'ble the Chief Justice of India for directions and to do the needful.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR

(Signed orders are placed on the file)